

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 81/MP/2022

Subject : Petition under section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 (1) of the CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of proposed additional capitalization on account of Renovation, Modernization and up-rating (RM&U) in respect of Unit-1 (40 MW) of existing Panchet Hydel Power Station, Units 1 & 2 (80 MW).

Petitioner : DVC

Respondents : WBSEDCL & anr

Date of Hearing : **25.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh K. Shrivastav, Advocate, DVC
Shri Siddharth Nigotia, Advocate, DVC
Shri Asim Nandy, DVC
Shri Subrata Ghosal, DVC
Shri Srikanta Pandit, DVC
Shri Samit Mandal, DVC

Record of Proceedings

Case was called out for virtual hearing on 'admission'.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petitioner has sought the 'in-principle' approval of proposed additional capitalization on account of Renovation, Modernization and Up-rating (RM&U), in respect of Unit-1 of the existing Panchet Hydel Power Station, having an installed capacity of 40 MW. He also submitted that the Petitioner has sought the recovery of full normative O&M expenses, from the beneficiaries, during the complete/partial shutdown of generating station for R&M works during the period 2019-24.

3. On a query by the Commission as to whether the consent of the beneficiaries has ben obtained for RM &U in respect of the said unit, the learned counsel for the Petitioner submitted that it will obtain the consent of the beneficiaries and place the same on record.

4. The Commission, after hearing the parties, directed the following:

(a) Admit, issue notice to the Respondents.



(b) The Respondents are directed to file their replies on or before 16.9.2022, after serving copy to the Petitioner, who may file its rejoinder, if any, by **23.9.2022**.

(c) Meanwhile, the Petitioner shall obtain the consent of the beneficiaries with regard to RM & U of the Unit-1 and place the same on record.

5. The Petition shall be listed for hearing on **13.10.2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

